

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 01/56/2015
CA. NO.

CORAM:





PRESENT: SH. M.K. HANJURA
HON'BLE MEMBER (J)

SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2017

NAME OF THE COMPANY: M/s. Prudent Enterprises Pvt. Ltd. & ors. V/s. M/s. Piptel Communications Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 56

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VASUNDHRA BHARDWAJ		ADVOCATE FOR PROPOSED RESPONDENT NO. 6	
2.	AKHIL ANAND		Advocates for Respondent No. 8	
3.	SIDDHARTH AHRAWAL			
4.	GAURAV MALIK		Counsel for Respondent Nos. 1, 4 & 5	
5.	Perwinder	Adv	Petitioner	

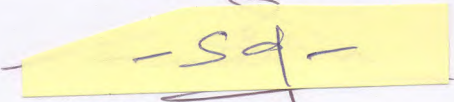
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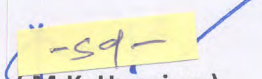
ORDERS

Learned Counsel for the petitioner, Ld. Counsel for the Respondent Nos. 1, 4 & 5, Ld. Counsel for the Respondent No. 6 and the Ld. Counsel for the Respondent No.8 are present. Ld. Counsel for the Respondent No.8 has stated that he has filed an application for deleting respondent No.8 from the array of the respondents. Ld. Counsel for the petitioner seeks and is given two weeks time to file the reply to the said application. Rejoinder, if any, may be filed within two weeks thereafter.

Ld. Counsel for Respondent No.1 has stated that he has filed the reply to the application of the petitioner for incorporating amendments in the pleadings. Ld. Counsel for the petitioner shall be at liberty to file the rejoinder within a period of four weeks. Pleadings shall also be completed in the main matter within a period of four weeks.

List on 29.3.2017.


(S.K. Mohapatra)
Member (Tech.)


(M.K. Hanajura)
Member (Judicial)